

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-08/2017/2136 1A

From :- Shri Kaushik Kumar Sharma,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Utpal Prasad,
District & Sessions Judge
Chirang, Kajalgaon

Dated Guwahati, the 21st April, 2021.

Sub:- **Earned leave.**

Ref:- Your letter No. DJCH. I-5/2019-2021/1021 Dated 17.04.2021

Sir,

With reference to the above, I am directed to inform you that your prayer for earned leave for two days on 22.04.2021 and 23.04.2021 along with station leave permission, with your official vehicle, at your own cost, from the morning of 21.04.2021 till the morning of 26.04.2021 (prefixing 21.04.2021 and suffixing 24.04.2021 & 25.04.2021), has been granted. Further, you have been asked to hand over charge to the Civil Judge & Assistant Sessions Judge, Chirang and in her absence to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

2138

Memo NO.HC.VII-08/2017/2137-1A, dated 21.4.2021
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. The Project Manager, Gauhati High Court.

JT.REGISTRAR (VIGILANCE)

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